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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD



C.P. (I.B) No. 81/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2018

Name of the Company: Ritesh K.V.K Suchak.
V/s.
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUMAN SHAH	ADV	PETITIONER	
2.	Arjun Joshi, for, Nanavati Associates	Adv.	Resp.	

ORDER

Advocate Mrs. Natasha Shah is present for the Operational Creditor/ Petitioner.
Advocate Mr. Arjun Joshi undertakes to file Vakalatnama on behalf of the
Respondent and further requested for time to file objections.


The representation of the ROC is yet not received.

The Respondent shall file its objections, if any, within two weeks by serving an
advance copy to the petitioner.

List the matter on 04.06.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 03rd day of May, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL